

**Before the Appellate Tribunal for Electricity**  
(Appellate Jurisdiction)

**Appeal No. 219 of 2014 &**  
**IA No. 339 of 2014**

**Dated : 16<sup>th</sup> September, 2014**

**Present: Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson**  
**Hon'ble Mr. Rakesh Nath, Technical Member**

**Power Transmission Corporation of** ..... **Appellant(s)**  
**Uttrakhand Ltd.**

**Versus**

**Uttrakhand Electricity Regulatory Commission** ..... **Respondent(s)**  
**& Ors.**

Counsel for the Appellant(s) : Mr. Sarul Jain  
Mr. Kamal Kant (Rep.)

Counsel for the Respondent(s) : Mr. Buddy A. Ranganadhan

**ORDER**

We entertain a doubt with regard to the maintainability of the Appeal since it is filed as against the Review Order dismissing the Review Petition filed by the opposite party.

Therefore issue notice to the State Commission. Mr. Buddy A. Ranganadhan, the learned counsel takes notice on behalf of the State Commission.

Post the matter on **25.09.2014.**

**(Rakesh Nath)**  
**Technical Member**  
ts/js

**(Justice M. Karpaga Vinayagam)**  
**Chairperson**